

POST OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 TO THE SHAREHOLDERS OF

KACHCHH MINERALS LIMITED

(CIN: L15543MH1981PLC024282)

Registered Office: 22, Mansur Building, 1st Floor, 98, Princess Street, Mumbai - 400 002, Maharashtra, India
Tel. No.: +91 22 2201 0028, Website: www.kachchhminerals.com

Open Offer for acquisition of upto 13,78,234 Equity Shares of face value Rs. 10 each of Kachchh Minerals Limited (the “Target Company”) representing 26.00% of the total Issued Capital and 26.44% of the Voting Share Capital of the Target Company from the Eligible Shareholders (as defined below) by Daksh Narendrabhai Trivedi (“Acquirer 1”), Prakashbhai Haribhai Kanani (“Acquirer 2”), Devising Tejabha Hathal (“Acquirer 3”) and Jaykumar Vasudevbbhai Sadariya (“Acquirer 4”) (collectively referred to as the “Acquirers”) alongwith Narendrabhai Trivedi (“PAC 1”), Vasuben Narendrabhai Trivedi (“PAC 2”), Abhi Daksh Trivedi (“PAC 3”), Bhaveshbhai Haribhai Kanani (“PAC 4”), Keshubha Lakhubha Hathal (“PAC 5”), Dungarbha Lakhubha Hathal (“PAC 6”), Indiraben Vasudevbbhai Sadariya (“PAC 7”), Hiralkumar Vasudevbbhai Sadariya (“PAC 8”) and Ashokbhai Jivrajbhai Bhut (“PAC 9”) (collectively referred to as “PACs”) pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended from time to time (“SEBI SAST Regulations”) (the “Open Offer” / “Offer”).

This Post Offer Advertisement (“Post Offer Advertisement”) is being issued by Sundae Capital Advisors Private Limited, on behalf of Acquirers, in connection with the offer made by the Acquirers, in compliance with Regulation 18(12) of the SEBI SAST Regulations. This Post Offer Advertisement should be read in continuation of, and in conjunction with: (a) the public announcement in connection with the Offer, made by the Managers to the Offer on behalf of the Acquirers to BSE on October 14, 2021 (“Public Announcement”); (b) the detailed public statement in connection with the Offer, published on October 25, 2021 in the following newspapers: Business Standard (English - all editions); ii) Business Standard (Hindi - all editions); and iii) Mumbai Lakshadeep (Marathi - Mumbai Edition) (“Detailed Public Statement”); (c) the letter of offer dated February 18, 2022 in connection with the Offer (“Letter of Offer”); (d) the Offer Opening Public Announcement cum Corrigendum published on February 24, 2022 (“Offer Opening Public Announcement cum Corrigendum”); and (e) Public Notice published on March 04, 2022 in the same newspapers in which Detailed Public Statement was published (“Public Notice”).

1.	Name of the Target Company	Kachchh Minerals Limited			
2.	Name of the Acquirers and PACs	Daksh Narendrabhai Trivedi (“Acquirer 1”), Prakashbhai Haribhai Kanani (“Acquirer 2”), Devising Tejabha Hathal (“Acquirer 3”) and Jaykumar Vasudevbbhai Sadariya (“Acquirer 4”) (collectively referred to as the “Acquirers”) alongwith Narendrabhai Trivedi (“PAC 1”), Vasuben Narendrabhai Trivedi (“PAC 2”), Abhi Daksh Trivedi (“PAC 3”), Bhaveshbhai Haribhai Kanani (“PAC 4”), Keshubha Lakhubha Hathal (“PAC 5”), Dungarbha Lakhubha Hathal (“PAC 6”), Indiraben Vasudevbbhai Sadariya (“PAC 7”), Hiralkumar Vasudevbbhai Sadariya (“PAC 8”) and Ashokbhai Jivrajbhai Bhut (“PAC 9”) (collectively referred to as “PACs”)			
3.	Name of the Manager to the Offer	Sundae Capital Advisors Private Limited			
4.	Name of the Registrar to the Offer	Bigshare Services Private Limited			
5.	Offer Details:				
	a. Date of Opening of the Offer	February 25, 2022 (Friday)			
	b. Date of Closure of the Offer	March 11, 2022 (Friday)			
6.	Date of Payment of Consideration	March 21, 2022 (Monday)			
7.	Details of Acquisition	Proposed in the Offer Document		Actuals	
7.1	Offer Price	Rs. 8 per equity share		Rs. 8 per equity share	
7.2	Aggregate number of shares tendered	13,78,234		200	
7.3	Aggregate number of shares accepted	13,78,234 (Assuming Full Acceptance in the Offer)		200	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 1,10,25,872		Rs. 1,600	
7.5	Shareholding of the Acquirers before Agreements / Public Announcement (No. & %)	Nil 0.00%		Nil 0.00%	
7.6	Shares Acquired by way of Share Purchase Agreement dated October 14, 2021				
	• Number	20,00,000		20,00,000*	
	• % of Fully Diluted Equity Share Capital	37.73%		37.73%	
7.7	Shares Acquired by way of Open Offer				
	• Number	13,78,234		200	
	• % of Fully Diluted Equity Share Capital	26.00%		0.00%	
7.8	Shares acquired after Detailed Public Statement				
	• Number of shares acquired	Nil		Nil	
	• Price of the shares acquired	Nil		Nil	
	• % of the shares acquired	Not Applicable		Not Applicable	
7.9	Post offer shareholding of Acquirer				
	• Number	33,78,234		20,00,200	
	• % of Fully Diluted Equity Share Capital	63.73%		37.73%	
7.10	Pre & Post offer shareholding of Public Shareholders (other than Acquirers)	Pre-Offer	Post Offer	Pre-Offer	Post Offer ^(vi)
	• Number	29,31,286	15,53,052	29,31,286	29,31,086
	• % of Fully Diluted Equity Share Capital	55.298%	29.298%	55.298%	55.298%

*Note: In terms of the Share Purchase Agreement, the Acquirers and Sellers have executed transfer of Equity Shares as contemplated in the said agreement on January 28, 2022 and required disclosure was made by the Acquirers under Regulation 18(6) on January 29, 2022. The transfer of Equity Shares held by Yogesh Purshottam Dawda is yet to be processed.

^(vi) Does not include 1,46,656 Equity Shares held by Bharati Prataprai Davda, 200 Equity Shares held by Niranjana Dhirajal Madhavani and 2,22,758 Equity Shares held by Prataprai G Davda HUF, who shall be re-classified as public category in accordance with the applicable laws and disclosure made in the Letter of Offer.

The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the fulfillment of obligations under SEBI SAST Regulations, in respect of this Offer.

Capitalised terms used but not defined in this Post Offer Advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer or its corrigendum. This Post Offer Advertisement is being issued in all newspapers in which the Detailed Public Statement has appeared.

A copy of this Post Offer Document will be available on the websites of SEBI (www.sebi.gov.in), BSE (www.bseindia.com) and the registered office of the Target Company.

ISSUED FOR AND ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER

SUNDAE

Sundae Capital Advisors Private Limited
SEBI Regn. No.: INM000012494

Level 9, “Platina”, Plot No. C - 59, ‘G’ Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel.: +91 22 6700 0639,
E-mail: kachchh.openoffer@sundaecapital.com, Investor Grievance e-mail id: grievances.mb@sundaecapital.com
Website: www.sundaecapital.com, Contact Person: Ashi Sood / Ridima Gulati

for and on behalf of Acquirers

Sd/- Daksh Narendrabhai Trivedi	Sd/- Prakashbhai Haribhai Kanani	Sd/- Devising Tejabha Hathal	Sd/- Jaykumar Vasudevbbhai Sadariya
------------------------------------	-------------------------------------	---------------------------------	--

Place: Jamnagar
Date: March 21, 2022